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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.46/99

DATE OF ORDER : 10-11-1999.

BETWEEN:-

- 1.B.Eswar rao
- 2.B.Nandesu
- 3.P.Ramu

..Applicants

And

- 1. Union of India, rep. by General Manager,  
S.E.Rlys, kGarden reach, Calcutta-43.
- 2. The Chief Administrative Officer (S&C),  
SE.Rlys, Bhubaneswar.
- 3. Chief Engineer (Con) S.E.Rlys,  
Behind DRM'S Office Complex, Dondaparthy,  
Visakhapatnam.
- 4.The Chief Personnel Officer, S.E.Rlys, Garden Reach, Calcutta-43

..Respondents

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Counsel for the Applicants : Shri A.M.Rao

Counsel for the Respondents: Shri C.V.Malla Reddy, SC for Rlys

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

2.  


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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

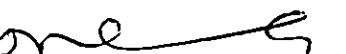
Heard Shri C.V.Malla Reddy, learned Standing Counsel for the Respondents. None for the Applicant.

2. This OA is filed for the following relief's :-

(a) to declare the on going proceedings for absorption of TPCL Group 'C' staff against PCR group 'C' posts vide CE(Con)SE Rly/VSKP, letter dt.8.12.1998 and 9.10.1998 referred to under para 1 above ignoring the applicants PCR Status is illegal and irregular and consequently direct the Railway Respondents to call the applicants for absorption/regularization with retrospective effect against PCR Group 'C' posts i.e. from the date they have been working in Group 'C' posts as Motor Vehicle Drivers in the construction organization, since they hold lien against PCR posts in the construction organization against 40% or 60% posts, whereas thes TPCL staff do not have any lien anywhere and they are only casual labour with no status on the Railway.

3. Similar OA 358/98 was disposed of by order dated 5.11.1998. The observations made in that OA equally holds good in this OA also. Hence the Respondents are directed to follow the observations and directions given in OA 358/98 by judgement dated 5.11.1998 applies in this OA also.

4. Original Application ordered accordingly. No order as to costs.



(R.RANGARAJAN)



(D.H.NASIR)

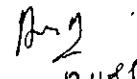
MEMBER (A)

VICE-CHAIRMAN

DATED: 10<sup>th</sup> November, 1999.

Dictated in Open Court.

Avl/

  
n.w.f